

CBI No. 111/2019
CBI VS. SUMANT KUMAR MISHRA & ORS

29.06.2020

Present: Sh. Om Prakash Ld. PP for CBI.

None for accused persons.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

Ld, PP for CBI submits that he is not ready to argue the matter and seeks adjournment.

Sh. Sanjay Suri Ld. Counsel for accused S. K. Kukreja has sent WhatsApp message that he will not be able to argue the matter virtually nor will be able to send his written submissions. He wants to argue the matter physically.

Notices sent to Ld. Counsel(s) for the remaining parties not received back.

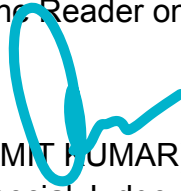
Let notices be issued (through email or WhatsApp only) to Ld. Counsel(s) for the remaining accused with following directions:

- a) To send their written submissions in synopsis form, as brief as possible;
- b) To give their consent that they are agreeable for final disposal through their written submissions;
- c) Whether they want to address oral arguments through video conferencing as well in addition; and
- d) In the eventuality that Ld. PP for CBI and Ld. Counsel(s) for the parties, are not inclined for video conference arguments and they are not willing for disposal of the case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent of remaining accused persons and scanning of the file on **10.07.2020**.

A copy of this order be sent alongwith the notices to the Ld. Counsel for the parties. This order be uploaded by the Reader on the official website.



(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/29.06.2020

CBI No. 116/2019
CBI VS. RAJMAL KHOKHAR

29.06.2020

Present: Sh. Om Prakash Ld. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. R. C. Verma, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of final arguments.

Notice sent to the Ld. Counsel for the accused not received back.
Be awaited.

Ld. PP for the CBI submits that he is ready to argue the matter, but in the absence of the Ld. Counsel for the accused, it is not possible to hear the arguments on behalf of the CBI.

Issue fresh notices be issued (through email or WhatsApp only) to Ld. Counsel for the accused with following directions:

- a) To send their written submissions in synopsis form, as brief as possible;
- b) To give their consent that they are agreeable for final disposal of the case through their written submissions;
- c) Whether they want to address oral arguments through video conferencing as well in addition; and
- d) In the eventuality that Ld. PP for CBI and Ld. Counsel(s) for the parties, are not inclined for video conference arguments and they are not willing for disposal of case even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on **10.07.2020**.

A copy of this order be sent alongwith the notices to the Ld. PP for the CBI and Ld. Counsel for the parties. A copy of this order be also sent to the Computer Branch for uploading on the official website.

A handwritten signature in blue ink, appearing to be 'AMIT KUMAR', written over the printed name.

(AMIT KUMAR)
Special Judge, PC Act, CBI-04,
RADC/ND/29.06.2020